

By E-Mail/Speed Post/ Special Messenger
THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-81/2023/ 10673 /A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Sivasagar

Dated Guwahati, the 30th October, 2023

Sub:- **Permission to avail Leave Travel Concession (LTC)**
Ref:- Letter No. DJSV/STDR/F-5/2023/7140, dated 13.10.2023

Sir,

With reference to the above, I am directed to inform you that Shri Mridul Kumar Saikia, Addl. District & Sessions Judge, FTC, Sivasagar has been allowed to avail LTC for the block period of 2022-2025, to travel from Guwahati to Trivandrum (Kerala) via Chennai and return to Guwahati via Kochi, along with his wife and daughter, w.e.f. 20.10.2023 to 28.10.2023, by the shortest possible route, as per existing Rules.

Shri Saikia may be informed accordingly.

Thanking you,

Yours faithfully,

Self

REGISTRAR (VIGILANCE)

Memo No. HC.VII-81/2023/ 10674-10677 /A.

Dated 30th October, 2023

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Mridul Kumar Saikia, Addl. District & Sessions Judge, FTC, Sivasagar for information, with reference to his letter dated 13.10.2023.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

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19/10/23

REGISTRAR (VIGILANCE)

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19.10.2023